

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA
UNSTARRED QUESTION NO. 3316
TO BE ANSWERED ON 12/07/2019

PRIVATE SATELLITE TELEVISION CHANNEL

3316. SHRI SU. THIRUNAVUKKARASAR:

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

- (a) whether the Government has issued any advisory recently to private satellite television channels asking them to avoid indecent, suggestive and inappropriate representation of children in dance reality shows or other such programmes;
- (b) if so, the details thereof;
- (c) if not, whether the Government is proposing to appoint a supervisory body to check / supervise the advisory being properly followed and implemented by all private satellite television channels;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

**THE MINISTER OF ENVIRONMENT, FOREST & CLIMATE CHANGE;
AND MINISTER OF INFORMATION AND BROADCASTING
(SHRI PRAKASH JAVADEKAR)**

(a) to (e): The Central Government has issued an Advisory on 18th June, 2019 to all private satellite TV channels to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995 relating to programmes of children and to desist from showing children in vulgar, indecent, suggestive and inappropriate manner in dance reality shows or other such programmes and exercise maximum restraint, sensitivity and caution while showing such programmes.

It is the responsibility of the private TV channels to adhere to the Advisories issued by the Central Government under the Cable Television Networks (Regulation) Act, 1995. Violations, if any, are dealt with in accordance with the laid down procedure.
